

SHRI Y. B. CHAVAN: The Governor has taken into account all these factors. After taking these things into consideration, he made a definite recommendation.

MR. CHAIRMAN: Next item. Shri V. C. Shukla to lay on the Table, under clause (3) of article 356 of the Constitution, a copy of the Proclamation issued by the President on March 13, 1967, under the said article, in relation to the State of Rajasthan.

SHRI Y. B. CHAVAN: They have already been laid.

PAPERS LAID ON THE TABLE

- (i) THE CONDUCT OF ELECTIONS (SECOND AMENDMENT) RULES, 1966.
- (ii) THE REGISTRATION OF ELECTORS (AMENDMENT) RULES, 1966.
- (iii) THE REGISTRATION OF ELECTORS (SECOND AMENDMENT) RULES, 1966.

THE MINISTER OF LAW (SHRI P. GOVINDA MENON): Sir, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Law (Legislative Department):

- (i) Notification S.O. No. 3875, dated the 15th December, 1966, publishing the Conduct of Elections (Second Amendment) Rules, 1966, under sub-section (3) of section 169 of the Representation of the People Act, 1951.
- (ii) Notification S.O. No. 3874, dated the 15th December, 1966, publishing the Registration of Electors (Amendment) Rules, 1966, under sub-section (3) of section 28 of the Representation of the People Act, 1950.
- (iii) Notification S.O. No. 3963, dated the 24th December, 1966

publishing the Registration of Electors (Second Amendment) Rules, 1966, under sub-section (3) of Section 28 of the Representation of the People Act, 1950.

[Placed in Library. See No. LT-24/67 for (i) to (iii)].

CERTIFIED ANNUAL ACCOUNTS (1965-66) OF THE ANIMAL WELFARE BOARD, MADRAS

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND AGRICULTURE. (SHRI D. ERING): Sir, I beg to lay on the Table Certified Annual Accounts of the Animal Welfare Board, Madras, for the year 1965-66. [Placed in Library. See No. LT-116/67].

THE CENTRAL WAREHOUSING CORPORATION (AMENDMENT) RULES, 1967

SHRI D. ERING: Sir, I also beg to lay on the Table a copy of the Ministry of Food, Agriculture, Community Development and Co-operation Notification G.S.R. No. 56, dated the 2nd January 1967, publishing the Central Warehousing Corporation (Amendment) Rules, 1967, under sub-section (3) of Section 41 of the Warehousing Corporations Act, 1962. [Placed in Library. See No. LT-29/67].

REPORTS OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

SECRETARY: Sir, I beg to lay on the Table a copy each of the following Reports:—

- (a) Thirty-fifth Report of the Committee on Public Undertakings on the Indian Oil Corporation Limited (Marketing Division).
- (b) Thirty-sixth Report of the Committee on Public Under-